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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
2	24-2-95	<p>Heard Shri S.Kr.Mohanty, the learned counsel for the applicant. The requests and the grievances of the applicant are within the knowledge of respondent No.2 who, I expect, shall take a judicious decision in the matter keeping the overall interests of the Circle, <sup>and</sup> the requirements and the suitability of the applicant <del>of the circle</del> in view.</p> <p>It is seen that the applicant has submitted a representation to respondent No.2 on 21.12.1994. The Chief Post Master General shall have this representation examined and take such action as he deems fit within two weeks from the date of receipt of this order. He would take cognizance of the fact that the applicant is due to retire in an year and four months from now, and belongs to the scheduled caste. The matter is left entirely to respondent No.2 to decide. A copy of the original application may be sent to respondent No.2 along with this order.</p> <p>Thus, the O.A. is disposed of at the stage of admission. Shri Ashok Misra, who was present and heard, agrees with the position stated above.</p> <p style="text-align: right;"><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>	